

(2023) 01 KL CK 0044

In the High Court Of Kerala

Case No : Writ Petition (CRL) No. 1285 Of 2022

Aboobacker Vazhayil

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 05-01-2023

Acts Referred:

Code of Criminal Procedure, 1973 — Section 451

Narcotic Drugs and Psychotropic Substances Act, 1985 — Section 22(b)

Citation : (2023) 01 KL CK 0044

Hon'ble Judges : A. Badharudeen, J

Bench : Single Bench

Advocate : U.P.Balakrishnan, K.R.Avinash, C.H.Abdul Rasac, G Sudeer

Final Decision : Disposed Of

Judgement

A. Badharudeen, J

1. In this matter, release of the vehicle bearing registration No.KL-55 J 1857 involved in Crime No.594/2022 of Koothuparamba Police Station, alleging offences punishable under Section 22(b) of the Narcotic Drugs and Psychotropic Substances Act, is sought for.

2. At the time of admission herein, the learned counsel for the petitioner sought permission to withdraw this writ petition on the submission that the petitioner shall file an application under Section 451 of Cr.P.C. before the Special Court and if he is aggrieved by the order, if any, in the said petition, his liberty to challenge the same is kept in tact.

Recording the submission, this writ petition (Crl) is disposed of.